HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH CIRCULAR

Dated, Chandigarh the 7th of October, 2017.

It has been decided that Advocates, their staff and High Court employees shall be allowed entry through turn-stile and DFMDs gates only if they possess RFID cards. However, those who have not yet collected their respective RFID cards or do not possess such cards shall be allowed access on gate passes issued from the relevant pass-counters near Museum. Such passes shall be valid for a maximum period of two weeks at a time or till the issuance of RFID cards whichever is earlier. Litigants shall be allowed entry on the basis of recommendation of their respective advocates or on production of any of the Government approved photo ID(s).

(Savita Sharma)
Assistant Registrar (Exclusive)
For Registrar General

Endst. No. 1060 Spl/ 3Exc. Cell, dated 07.10.2017

Copy forwarded to the following for information and necessary action, if any:-

- 1. The Principal Secretary-cum-Registrar to Hon'ble the Chief Justice.
- 2. Joint Registrar-cum-Principal Secretary (Administration) to Hon'ble the Chief Justice.
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- 4. Secretary/Pvt. Secretary/Steno to all the Registrars.
- 5. Steno to all the Officers on Special Duty.
- 6. Steno to all the Joint Registrars.
- 7. Steno/Clerk to Senior Special Secretary/Incharge Secretaries Section.
- 8. All the Deputy Registrars.
- 9. All the Assistant Registrars.
- 10. The Superintendents/Incharges of all the Branches/Sections.
- 11. The Librarian.
- 12. The Editor, ILR Section.
- 13. Incharge NCC, High Court.

(Savita Sharma) Assistant Registrar (Exclusive)

For Registrar General

Endst. No. 1061/3 Exc. Cell, dated 07.10.2017

Copy forwarded to the Director (Admn.), Chandigarh Judicial Academy, Sector-43 D, Chandigarh, for information and necessary action, if any.

(Savita Sharma)
Assistant Registrar (Exclusive)
For Registrar General